

**DIVISION BENCH**

**ITEM NO. 129**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
ALLAHABAD**

**CP (IB) No. 72/ALD/2021**

**CORAM:**

- 1. SHRI RAJASEKHAR V. K,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI VIRENDRA KUMAR GUPTA,  
HON'BLE MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 27th APRIL, 2022,  
2:30 PM**

<b>NAME OF THE COMPANY</b>	<b>FLYJAC LOGISTICS PVT LTD V/S COROMANDEL AGRICO PVT LTD</b>
<b>UNDER SECTION</b>	<b>9 IBC</b>

**COUNSEL APPEARED THROUGH VIDEO CONFERENCING :**

Sh. Ujjawal Satsangi, Advs.

: *For the Operational Creditor*

**ORDER**

1. In view of our order passed in CP (IB) No.307/ALD/2019, admitting the corporate debtor into CIRP, this application has become infructuous. The operational creditor may approach the IRP/ RP and file its claim in accordance with the provision of IBC, 2016 and regulations made thereunder.
2. In case CIRP is set aside by any authority then the operational creditor herein shall be at liberty to get this application revived at its original stage.
3. Accordingly, CP (IB) No. 72/ALD/2021 is dismissed as infructuous.

Virendra  
Kumar Gupta

Digitally signed by Virendra Kumar Gupta  
DN: cn=V, o=Personal, postalCode=402075, st=Maharashtra,  
2.5.4.2.2=25001, telephone=7912029, email=115483054@163,  
0933c375ff1704d05a,  
ipAddress=183.50.107.284, c=IN, o=Virendra Kumar Gupta  
C=IN,  
serialNumber=SE217923327581C791920E809F8388B81DSF  
76D1B5328F9E95AAAF8C3E5, cn=Virendra Kumar Gupta  
Date: 2022.04.28 15:00:18 +05'30'

**Virendra Kumar Gupta  
Member (Technical)**

*Sd*

**Rajasekhar V.K.  
Member (Judicial)**

*Shubham Kr.Singh  
(PS)*